

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4476**

TO BE ANSWERED ON THE 8TH JANUARY, 2019/, PAUSHA 18, 1940 (SAKA)

GENDER NEUTRAL LAWS ON RAPE

4476. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is considering any legislation to make rape laws in India gender neutral;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor considering the high number of reports of genders other than female being sexually assaulted in the country?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): The offences of penetrative sexual assault and aggravated penetrative sexual assault on a child under the Protection of Children from Sexual Offences Act, 2012 are already gender neutral. There is no proposal to make offence of rape under Indian Penal Code (IPC) gender natural.
